

श्री मेहर चन्द खन्ना : मैंने प्रश्न किया है कि कमेटी उन तमाम मामलों पर सोचेंगी जो भी हमारे सामने सजैशंज के तौर पर आयेंगे। लेकिन यह भी देखना पड़ेगा कि प्राया तमाम बुत दिल्ली में लगेंगे या हिन्दुस्तान के दूसरे हिस्सों में भी लगेंगे।

Shri Hari Vishnu Kamath: Is the Minister aware that one of his colleagues in the Council of Ministers, during his recent visit to a European country, told a minister of the Government of that country, in answer to some disparaging remarks by that minister, that Netaji Subhas Chandra Bose, if he had returned to India after the last world war, would have become the first Prime Minister, perhaps, of undivided India? If so, why has Government not taken steps towards the installation of a statue of Netaji either in the capital or at the spot where his Azad Hind Fauj hoisted Free India's Flag in 1944, three years before Prime Minister Nehru hoisted it on the Red Fort?

Shri Mehr Chand Khanna: As regards the first part, I have no information. I know nothing about it.

Shri Hari Vishnu Kamath: Oh! Your colleague is not here.

Shri Mehr Chand Khanna: The hon. questioner would be well advised to make the referene to him.

As regards the second part, we have great respect for Netaji. He is one of our revered leaders, and that will be one of the suggestions that will be considered by this committee.

Shri Hari Vishnu Kamath: I did not hear the last part.

Mr. Speaker: The committee that has been set up would consider where to instal a statue of Netaji.

Shri Hari Vishnu Kamath: He should speak up.

Shri P. C. Borooah: Before installing the statues of Indian leaders, will Government remove all the statues

of foreigners, irrespective of their artistic value and also the services of those persons for fear of their being damaged.....

Mr. Speaker: That has already been answered.

श्री म० सा० द्विवेदी : श्री मंत्री महोदय ने बताया है कि मूर्तियों की स्थापना के लिए कमेटी बनाई गई है। क्या मंत्रालय के विचाराधीन यह बात भी है कि जिन मूर्तियों की स्थापना की जाएगी उनकी सुरक्षा का भी कोई प्रबन्ध हो या वही दुर्गति उनकी भी हांगी जो आज इन मूर्तियों की हो रही है ?

Shri Kapur Singh: He has asked a pertinent question. It should have been answered. He asked what precautions are going to be taken to safeguard the noses of the new statues to be installed under a new political dispensation that takes over in India.

Mr. Speaker: It is hypothetical. I do not allow it.

श्री बड़े : यह जो नए बुत इन्स्टाल करने का आपने छठारह साल के बाद विचार किया है और जिसके लिए आपने एक कमेटी की स्थापना की है इसके लिए मैं आपको धन्यवाद देता हूँ। मैं जानना चाहता हूँ कि ब्रिटिश कूलज के जो स्टेचू हैं उनको अलग करने के बारे में, उनको हटाने के बारे में भी क्या यह कमेटी विचार कर रही है ?

अध्यक्ष महोदय : उन्होंने कहा है कि यह इस कमेटी का काम नहीं है।

Unaccounted Money

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- *93. { **Shri S. M. Banerjee:**
Shri P. C. Borooah:
Shri Yashpal Singh:
Shri Warrior:
Shri Vasudevan Nair:
Shri Prabhat Kar:
Shri Prakash Vir Shastri:
Shri Jagdev Singh Siddhanti:
Shri R. S. Pandey:
Shri H. N. Mukerjee:
Shri Hem Barua:
Shri Rameshwar Tanti:

Shri Surendra Pal Singh:
 Shri M. L. Dwivedi:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shrimati Savitri Nigam:
 Shri D. C. Sharma:
 Shri Marandi:
 Shri Utiya:
 Shri Vidya Charan Shukla:
 Shri Bibhuti Mishra:
 Shri K. N. Tiwary:
 Shrimati Tarkeshwari Sinha:
 Shri Pottakkatt:
 Shri A. V. Raghavan:
 Shri Kappen:
 Shri Vishwa Nath Pandey:
 Shri Kindar Lal:
 Shri Harish Chandra Mathur:
 Shri P. R. Chakraverti:
 Dr. P. Srinivasan:
 *93 Shri Ram Harkh Yadav:
 Shri M. L. Jadhav:
 Shri Jedhe:
 Shri S. B. Patil:
 Shri Himatsingka:
 Shri D. J. Nalk:
 Shri Daljit Singh:
 Shri Ravindra Varma:
 Shri P. Venkatasubbalah:
 Shri Hem Raj:
 Shri H. V. Koujalgi:
 Shri Maniyangadan:
 Shri Basappa:
 Shrimati Renuka Barkataki:
 Shri Sarjoo Pandey:
 Shrimati Renuka Ray:
 Shri Ram Sewak:
 Shri F. G. Sen:

Will the Minister of Finance be pleased to refer to the reply given to Starred Question No. 1 on the 18th February, 1965 and state:

(a) what further progress has been made in unearthing the unaccounted money and the total amount of tax realised therefrom so far; and

(b) the further steps taken or proposed to be taken in this regard?

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sabu): (a) and (b). A statement is laid on the Table of the House. [Placed in Library, see No. LT-4564/65].

Shri S. M. Banerjee: It appears from the statement that the tax paid upto 30-6-1965 was Rs. 21,61,39,733. It also appears that the appeal of the Finance Minister to the business community for voluntary disclosure of their unaccounted money has had a very poor response. In view of this, what other steps are contemplated to be taken to realise this unaccounted money?

The Minister of Finance (Shri T. T. Krishnamachari): The steps that are normally taken by Government, namely, to find out people who have evaded, by means of such information as they possess, by scrutiny, by inspection, and in certain extreme cases by searches, are being proceeded with.

Shri S. M. Banerjee: Is it a fact that some of the big business houses have kept their unaccounted money in foreign countries in many banks in Switzerland and other places, money accumulated by under-invoicing and over-invoicing? The Finance Minister knows it better than I. What steps can Government possibly take to realise or seize that money? Is there a way out?

Shri T. T. Krishnamachari: If anybody does anything surreptitiously and keeps money in foreign countries about which we have no evidence, it will be very difficult to take action. It is only when we can have evidence that we can take action against parties.

Shri M. R. Krishna: Is it a fact that most of these business houses which have colossal unaccounted money are diverting that money to grape growing?

Mr. Speaker: Agricultural operations, as in Hyderabad.

Shri T. T. Krishnamachari: I do not know, but I think it is an extremely delectable occupation.

Shri P. C. Borooah: May I know the percentage of black money disclosed and unearthed so far, that was

in the form of high denomination currency notes, and whether that discovery justifies demonetisation?

Shri T. T. Krishnamachari: I am sorry I will not be able to give the information, because I cannot tell you precisely. It is a very small amount really. We have tried this once before and it has not helped.

Shri Harish Chandra Mathur: Is it a fact that none of the known big business houses have declared unaccounted money? May I know what trends have set in now in the economy, whether new trends have been discovered in the economy, whether this unaccounted money has gone underground and is affecting the economy?

Shri T. T. Krishnamachari: One of the things that we have found out is that people bring this unaccounted money into use by creating what are called bogus hundis. They seek to borrow from somebody, but really they do not borrow. It is only the creation of a document. We have seized some of these documents, and these people who peddle these documents have given some information as to who the beneficiaries are. The matter is being followed up.

श्री यशपाल सिंह: माननीय वित्त मंत्री ने यह वार्निंग दी थी कि अगर यह रुक्या नहीं बतलाया गया तो वह सख्त कदम उठायेंगे। मैं जानना चाहता हूँ कि कौन सा सख्त कदम उठाया गया है। थोड़े से सिनेमा अभिनेत्रियों के घरों की तलाशी के सिवा कितने बिजनेस हाउसेज की तलाशी ली गई है?

Shri T. T. Krishnamachari: In answer to Shri S. M. Banerjee, I have mentioned the steps that are being taken by Government—the usual way of seeking information, making inspections, searches in extreme cases. I do not know if I quite understood what Shri Mathur wanted, but, as I have said, we have come across this question of bringing unaccounted money into currency or operation by

these bogus hundis. We are on the track of some of these. These are the methods that are being followed.

श्री यशपाल सिंह: जो बात पूछी गई थी वह नहीं बतलाई गई। कितने बिजनेस हाउसेज हैं जिन को सच किया गया है?

श्री रामेश्वर साहू: अगर आप स्टेटमेंट पढ़ेंगे तो उस में यह बात दी गई है।

Shri T. T. Krishnamachari: That information has been given from time to time, and if I have notice I can give the information as on date.

Shri Hem Barua: May I know if the attention of the hon. Finance Minister was drawn to a very inspiring suggestion made by the Minister of Parliamentary Affairs, Shri Satya Narayan Sinha, after his recent tour of foreign countries, about black money seeking salvation in architectural projects, designs and structures in other countries—that was a suggestion meant for the Finance Minister; if so, what was the Finance Minister's response to this inspiring suggestion?

Shri T. T. Krishnamachari: He has not taken me into confidence.

श्री म० लाल द्विवेदी: मंत्री महोदय ने जो बयान सदन पटल पर रक्खा है उसमें बतलाया गया है कि:

"All possible steps are being taken in the matter."

मैं जानना चाहता हूँ कि क्या बिग बिजनेस हाउसेस से भी कोई इस प्रकार की घोषणा की गई है कि उन के पास छिपा हुआ धन था, या सरकार यह विश्वास करती है कि उन के पास कुछ भी नहीं था, और वे कौन कौन से मुख्य कदम हैं जो सरकार उठा रही है।

Shri T. T. Krishnamachari: I would not like to be a party to identifying this creation of unaccounted money by only a particular section of the

people. The steps that are being taken have already been enumerated by me. Nobody is allowed to escape. So far as disclosure is concerned, I think big business houses did not come in a large way in the disclosures. Most of them are medium-sized ones.

Shri Vidya Charan Shukla: An unusual step was taken by the Government in promulgating the scheme in the 1965 Finance Bill about the disclosure of unaccounted money. May I know if they have any other unusual measures under consideration again to be taken for unearthing this black money and what are the assessments of the Government about the unaccounted money still in black market?

Shri T. T. Krishnamachari: So far as the second part of the question is concerned, all these are meaningless because they do not go by a particular figure. You can make any assessment; people say Rs. 2,000 crores; you may say Rs. 600 crores; I find one responsible person saying that it is probably about Rs. 200 crores and if so, Rs. 50 crores which had been disclosed is good enough. So far as unusual procedures are concerned, unusual procedures have to be announced in an unusual manner.

Shri Indrajit Gupta: Since it is widely believed that a substantial portion of this unaccounted money may be held in the form of currency notes of Rs. 100 value, does the Government consider any scheme for demonetization so that these notes may be forced to come out?

Shri T. T. Krishnamachari: I do not think it is quite correct to say that unaccounted money is held very largely in currency notes. They are held in the form of stocks, in the form of property, buildings, etc. In any event demonetization is neither feasible nor would it produce any results.

Shri Sivamurthi Swamy: May I know whether it has been brought to the notice of Government that before the Congress Session at Bangalore some of the big houses were let loose when they paid contribution to the congress session?

Shri T. T. Krishnamachari: The information that the hon. Member gives is very interesting and I take it from him.

Shrimati Savitri Nigam: May I know whether the hon. Minister is aware that this scheme has failed and very huge amounts of money have gone out of the country through various places in the north and this scheme has failed as the Government has not given the facility of instalment payments of the disclosed money, and if the answer is in the affirmative what new action is the Government proposing to take to see that this money is disclosed and the country gets the huge amount of money which is already black money?

Shri T. T. Krishnamachari: To the best knowledge of the Government, the answer is in the negative.

Shri Heda: How far is it true that most of the persons who revealed their unaccounted money were those who were involved in the income-tax litigation and they felt that somehow the income-tax department has come to know of it?

Shri T. T. Krishnamachari: I am afraid I am a little dunce and I am not able to understand the import of the question. If the hon. Member would clarify it will be good.

Mr. Speaker: I could not listen to the whole question. What I could follow was that a large number of people who had disclosed their money were those who had evaded income-tax and they had the fear that it may come to light and therefore, they have disclosed.

Shri T. T. Krishnamachari: I do not know what the intentions of people who had disclosed, were.

Shri Heda: You can find out the names and see whether they were involved in income-tax litigation.

Shri T. T. Krishnamachari: We have given them a promise that we will not penalise them but subject to that promise I think they will be registered in the rolls and they will be watched.

श्री हुकम चन्द कछवाय: क्या मंत्री जी बतलायेंगे कि जिन जिन के घरों पर छापा मारा गया है और काला धन पकड़ा गया है उन में से कितने राजनीतिक नेता हैं, कितने मंत्री हैं। क्या किसी मंत्री के घर पर इस प्रकार का छापा मारा गया है। अगर मारा गया है तो वह कौन कौन से मंत्री हैं।

Shri T. T. Krishnamachari: The basis of classification adopted by the income-tax department does not follow the lines mentioned by the hon. Member.

Shri D. J. Naik: Has any black money gone into foreign countries? May I know whether Pakistan has been having a large amount of Indian currency?

Shri T. T. Krishnamachari: All that I can say is that some of these things are probable. In fact I do not mind disclosing an information which, I think my colleague the Defence Minister gave, that even among the people who were captured in Kashmir, we found a certain amount of Indian currency. I think foreign countries do try to get such an amount of Indian currency until such a stage that they can begin to forge them themselves. But it is very difficult to say the extent of the money that has gone. But all this happens to some extent. In Hong Kong there is some amount of Indian currency.

Shri P. Venkatasubbiah: In spite of the concession given by the hon. Finance Minister, much of the unaccounted money could not be unearthed; in addition to this, a large

amount of forged currency is under circulation. May I know whether the hon. Finance Minister will be able to assess the situation as to how far this is affecting the economy of our country?

Shri T. T. Krishnamachari: I do not know about the first part of the question. About the second part of the question, I cannot admit that any large amount of forged currency is under circulation. We hear rumours here and there and it must be said to the credit of the State police that in most of the cases they are unearthed.

श्री सरजू पाण्डेय: मैं यह जानना चाहता हूँ, जैसा कि माननीय सदस्य श्री कछवाय ने पूछा है, कि छिपा धन बताने के सम्बन्ध में राज नेताओं, मंत्रियों और पुराने राजाओं के धन का पता लगाने का भी क्या कोई इन्तिजाम किया गया? कहां कहां पता लगाया गया है कि उनके पास छिपा धन है या नहीं?

Shri T. T. Krishnamachari: As I said, about every person who is likely to have undisclosed income, we make an attempt to get information.

श्री सरजू पाण्डेय: कितनी जगहों में छापा मारा गया। इसका उत्तर ही नहीं मिलता।

श्री हुकम चन्द कछवाय: कितने मंत्रियों के यहां छापा मारा गया, मैं नाम नहीं केवल मंड्या जानना चाहता हूँ।

श्री प्रकाशचौर शास्त्री: इस प्रकार के छिपे धन के विदेशों में जाने के सम्बन्ध में जो अभी वित्त मंत्री जी ने बताया, तो क्या मैं जान सकता हूँ कि क्या उनके पास इस प्रकार के नश्व की जानकारी आयी है कि भारत वर्ष में कुछ इस प्रकार के विदेशी राजदूत हैं जो इस प्रकार के धन को विदेशों में भेजने में मदद दे रहे हैं? यदि हां, तो उस दिशा में सजग रहने के प्रतिरिक्त क्या ऐसी भी व्यवस्था की गयी है कि लोगों में इस प्रकार के धन को छिपा कर रखने की प्रवृत्ति ही पैदा न हो?

Shri T. T. Krishnamachari: Sir, the translation, I think, has not been good; because I am sure that the hon. Member speaks so clearly, and it is not correctly translated. But, nevertheless, I would like to say this. There is a lot of exaggeration regarding the amount of money that goes abroad. I have been told—I think one hon. Member said here in the last session—that hundreds of crores have gone. If hundreds of crores of money has been withdrawn from circulation, we would see the effect of it.

That certain amounts are going, the evidence for that is provided by the fact that we seize the money, Indian currency, being taken by a few people who are going abroad. A constant watch is being kept on this kind of thing. But the evader is always there, and he has always got ways of evading. But I can give the hon. Member this assurance, that the amounts that are mentioned in the newspapers and other places are considerably exaggerated.

Delhi Water Supply

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Shri Surendra Pal Singh:
 Shri Bibhud Mishra:
 Shri K. N. Tiwary:
 Shri Yashpal Singh:
 Shri A. N. Vidyalkar:
 Shri Rameshwar Tantia:
 Shri M. L. Dwivedi:
 Shri S. C. Samanta:
 Shri Subodh Hansda:
 Shri P. C. Borooah:
 Shri R. S. Pandey:
 Shrimati Savitri Nigam:
 Shri Onkar Lal Berwa:
 Shri S. M. Banerjee:
 Shri Hukam Chand
 Kachhavalya:
 Shri Bade:
 Shri Brij Raj Singh:
 Shri Naval Prabhakar:
 Shri Hem Raj:
 Shri P. R. Chakraverti:
 Shri Heda:
 Shri Basappa:

Shri Karni Singhji:
 Maharajkumar Vijaya
 Ananda:
 Shri Shree Narayan Das:

Will the Minister of Health be pleased to state:

(a) whether it is a fact that during the months of May and June this year, there was a major breakdown in the water supply in the Capital;

(b) if so, the causes of the shortage;

(c) the immediate steps taken by the authorities at the time of the crisis to alleviate the sufferings of the people; and

(d) the long-range measures which Government propose to take to meet the problem of water shortage in Delhi?

The Deputy Minister in the Ministry of Health (Shri P. S. Naskar):
 (a) No, Sir. Shortage of water was, however, experienced in June, 1965 in certain areas in South and West Delhi.

(b) The main cause of the shortage is the marked increase in the demand of water due to phenomenal increase in the population of Delhi and peak load demands of the summer season. The shortage was temporarily accentuated on the 2nd and 3rd June, 1965 due to a leak in one of the raw water conduits.

(c) The work for the repair of the leak was taken in hand by the Delhi Municipal Corporation immediately as the leak was noticed on 2nd June, 1965 and completed by 4 a.m. on the next day. During this time, the water supply hours were restricted and water tankers were sent to the affected areas to meet the local shortages. Normal water supply was restored on the 4th June, 1965.

(d) A statement is laid on the Table of the Sabha. [Placed in Library, see No. LT-4565/65].